डि।० भाई महावीर

का समाचार छपा कि किसी केन्द्रीय मिनि-स्टर की कोठों में से सड़क निकल रही थी, इसलिए सारी योजना को खटाई में डाल कर रोक दिया गया और उसके फलस्वरूप जो करोडों रुपए का नकसान सरकार का और मनिसिपल कमेटी का हो रहा है, वह इस कारण से हो रहा है। मैं चाहता हं कि सरकार इस तरह के मामले में स्पष्टी-करण दे। विचार करने व(लीं ने जो पहले मल्टी स्टोरी बिल्डिगों की कल्पना की थी, क्या उनके दिमाग में ये बातें नही आई थी जो आज एक।एक पैदा हो गई। अखबारों में बहुत बहुस चली और कोई स्पष्ट चित्र सामने नहीं आया। इसलिए सन्देह होता है कि इस खबर में जो तथ्य है वे सही हैं। अब 1 से 13 नम्बर तक की कोठियों को रेजीडेंशियल रखा गया और 14 से 27 को कन्बर्शन के लिए का मशियल बन। दिया गया। कहां से यह नम्बर तय किया कि 13 ही ठीक है और 14 से कार्माशयात्र बनासकते हैं। एक इतना बड़ा अधिकार जिससे एक कोठी की कीमत 10-12 लाख से बढ कर 40 लाख हो जाती हो सरकार अपने अधिकार में रखती है। इस अधिकार का उपयोग भ्रष्टाचार का बहुत बड़ा रास्ता खोल सकता है, हम इसके संबंध में विचार करें। मल्टी स्टोरी बिल्डिम्स की स्कीम को फीज किए जाने का इतना बड़ा सवाल है, जिसके बारेमें सरकार को स्पष्टिकरण देना चाहिए। महोदय, इन सब प्रक्तों के संबंध में स्पष्टिकरण इस बिल को मौलिक रूप से समझने के लिए और दिल्ली को आवास समस्या को हल करने के लिए और उस संबंध में नोति निर्धारित करने के लिए आवश्यक है। मैं समझता हं कि सरकार इन सब बातों पर घ्यान देगी और तभी हम।रा समाधान होगा ।

MR. DEPUTY CHAIRMAN: The first speaker after lunch will be Shri Bhupesh Gupta. The House stands adjourned till 2 P.M.

> The House then adjourned for lunch at three minutes past one of the clock

The House reassembled after lunch at two of the clock, Mr. DI-I>UTY CHAIRMAN in the Chair.

RE REQUEST FOR A DISCUSSION ON THE STATEMENT MADE BY PROF. SIDDHESHWAR PRASAD ON THE TOUR ABROAD OF SHRI B. B.

SHRI BHUPESH GUPTA (West Bengal) : Sir, before I speak on the Bill. I have a request to make to you. I have already tabled a motion regarding the statement which has been laid on the Table of the House by Prof. Siddeshwar Prasad today.

MR. DEPUTY CHAIRMAN: That has nothing to do with the Bill.

SHRI BHUPESH GUPTA: Sir, it should be taken into consideration, 1 am not going into the statement at all. Tomorrow the Session is ending and my motion must be discussed. Sir. I submitted to the ruling of the Chair that I should not ask any questions on this matter today, although I did not agree with him. Normally, when the statements are made, as was made in the case of the Delhi Milk Scheme, questions are asked and were asked today in the case of the Delhi Milk Scheme. Here also I should have been allowed to ask questions. I gave the assurance that I am not asking any auestion.

SHRI BANARSI DAS (Uttar Pradesh): Sir, on a point of order. The question has already been postponed.

SHRI BHUPESH GUPTA: I am not discussing it at all. All that I am requesting him is that the motion must be debated. Mr. Banarsi Das, you know the procedure, you know what the parliamentary procedure is.

Delhi Land (Restrictions

SHRI BANARSI DAS: That is all right. But the House decided that the statement may be laid on the Table and you would have your right to put the questions later.

SHRI BHUPESH GUPTA: That is what I am asking. That is what I am asking, Mr. Banarsi Das. Tomorrow the Session is ending. Before that it should be discussed. Sir, you kindly consider it.

Sir. so far as Shri B. B. Lai is concerned. I stand vindicated by even by the statement that has been made in this House. All my facts are basically correct according to his own statement.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, please speak on the

SHRI BHUPESH GUPTA: Sir, kindly consider my request, because it is an unprecedented thing that has happened in the House. It is unprecedented.

MR. DEPUTY CHAIRMAN: It has nothing to do with the Bill.

SHRI BHUPESH GUPTA: I assure you. Sir. I am not going to discuss it at all. I am not expecting any reply from Shri Moinul Haque Choudhury which he is expected to give. I am conscious of his illness and I wish him speedy recovery. I am not the person to disturb a person in that manner. But, Sir. B. B. Lai and others are not ill.

MR. DEPUTY CHAIRMAN: Please speak on the subject.

THE DELHI LAND (RESTRICTIONS ON TRANSFER) BILL, 1972 —contd.

SHRI BHUPESH GUPTA (West Bengal): Sir, on the whole, the Bill is a good one—on the whole. I cannot say that I oppose this Bill. Generally 1 support the principles of this Bill. The objective is "to impose certain restrictions on transfer of lands which have been acquired by the Central Government or in respect of which acquisition proceedings have been initiated by that Government, with a view to preventing large-scale transactions ol purported transfers or, as the case may be, transfers of such lands to unwary public". This is a laudable objective, and it has to be supported on the whole. The only thing to consider in this connection is to what extent the provisions of the Bill uphold these objectives which have been declared. That is the only consideration for us today. I am not generally opposed to this. As I said, in fact I will support it, subject to certain amendments which I have tabled.

Now, Sir. quite a lot of land has been bought by some people and some unscrupulous people are selling land to the poor sections of the people; some are middle class people. In Delhi, by and large, almost all urban vacant land was nationalized in 1959. But these lands were not utilized in the way they should have been. Thirteen years have passed since then. Naturally, during this period many peqple, unscrupulous people, took possession of the land which actually had been nationalized. And taking advantage of their possession of those lands they started selling and transferring these lands to the socalled unwary poor people— mostly poor people and some middle class people. The lands have been sold to them over the entire period. Now, Sir, these unscrupulous colonisers have been carrying on this practice for a long time and no effective action has been taken against them, although sometimes we read in news-I papers that in the name of removing